

Delhi Municipal Council Act, 1994. The Chief Auditor is charged with the statutory responsibility of examining and auditing the accounts of the Council for which purpose he is given access to all the records and correspondence relating to the accounts.

(d) and (e). The shops in the NDMC markets are allotted under prescribed procedures. The question of regularisation arises only when there is a change in the allottee, etc. In all such cases the allotment is regularised after ensuring that the applicant fulfils the prescribed criteria. No largescale pendency of such cases has been reported. The licensees/license holders who fail to make the payment of monthly license fee in accordance with the demands raised are served with notices and action as required under the NDMC Act is taken.

STATEMENT

During the course of investigation so far, it has come to light that NDMC had granted a contract for computerisation of electricity/water bills to M/s. Software Consultants India Pvt. Ltd. in 1985. In 1992, this firm was also awarded the contract for collection of these bills from the consumers.

2. For this purpose 4 counters were opened at Parliament Annexe, Kidwai Nagar, Palika Bhawan and Gole Market in 1992 and later on more centres were opened at Bengali Market, Kaka Nagar, Nirman Bhavan, Palika Kendra.

3. Since the billing and collection of electricity and water bills were assigned to the same agency, it used to collect full amount of the bills from the consumers, issue computerised receipts and simultaneously enter these receipts in the computers. After daily collections, some persons of the agency used to copy the entries of daily collection stored in the computer in a separate computer file and thereafter resort to at random manipulations of the collection entries in this file by reducing the amount actually collected from different consumers. Thus, difference of the actual collection and the amount shown in the manipulated collection statement, that was being submitted to the NDMC alongwith the cash collected on the next day, was being misappropriated.

4. The Computer file containing actual collection was used for the purpose of issuing the next bills to the Consumers so that no arrears would get reflected in the bills on the consumers. Only the bills of the private consumer's were being manipulated.

5. Although the manipulated statements alongwith reduced cash were deposited with the NDMC cash section on the next day, the statement showing actual collection was used to be deposited at the end of the year with the Rent Section of the NDMC. This encouraged/enabled the agency to perpetuate the fraud over a long period.

6. Investigation has so far revealed that by way of the above mentioned modus operandi the owner of the agency had misappropriated a sum of Rs. 6 crores approximatel by from March 1996 to 27th September, 1996, when the fraud was detected. Starting with lesser amounts, the misappropriation in the later stages appears to be to the tune of approximately Rs. 30 lakhs per month. Further investigation in this scam is in progress and NDMC has been requested by the CBI to conduct a Special Audit for helping the CBI in ascertaining the full amount misappropriated by way of this fraud.

[Translation]

Centrally Sponsored Schemes in Maharashtra

666. SHRI DATTA MEGHE : Will the Minister of AGRICULTURE be pleased to state :

(a) the financial assistance provided to the Maharashtra Government for implementing various Centrally Sponsored Schemes to increase the agricultural production during the Eighth Five Year Plan; and

(b) the number of farmers benefited therefrom?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) A sum of Rs. 342 crore has been released to Government of Maharashtra so far under various Plan Schemes for development of Agriculture during the Eighth Plan.

(b) The farmers benefitted from these schemes both directly and indirectly. Hence, it is difficult to quantify the number of farmers benefitted.

[English]

Inadequate Equipping of ITBP

667. SHRI G. VENKAT SWAMY :
SHRI UTTAMSINGH PAWAR :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the attention of the Government has been drawn to the statement made by the Director General of ITBP expressing concern over the delaying in equipping the para-military forces, engaged in fighting proxy war situation with latest weaponry to counter the terrorists in sensitive parts of the country; .

(b) if so, the details of the proposals received from them and the status of the proposals; and

(c) the time by which a decision is likely to be taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (c). Upgradation of weaponry in para-military forces is

an ongoing process and there is always constant interaction between Heads of Para-military forces and the Central Government on such vital issues. Proposals to equip these forces with latest weaponry are considered as and when required and prompt decisions are taken on such proposals subject to the availability of funds and the weaponry both in the domestic and international markets and also the technical feasibility of such weaponry.

Supply of Urea

668. SHRI SONTOSH MOHAN DEV : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Government have despatched 52

percent of the urea targeted for the current financial year:

(b) if so, the position of urea supplied so far. State-wise; and

(c) the quantity of urea that will be supplied during 1996-97?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SIS RAM OLA): (a) to (c). The demand of urea is assessed in the beginning of each of the crop seasons namely, Kharif and Rabi during the year. The State-wise ECA allocation and availability of urea with respect to the ECA allocation during Kharif'96 and Rabi' 96-97 (upto Oct' 96) is enclosed. The balance quantity would be supplied during the remaining period of the Rabi' 96-97.

STATEMENT

(Figures in '000 MTs)

S.No.	Name	Kharif 1996		Rabi 1996-97		Balance to be supplied during Rabi 96-97
		E.C.A. Allocation	Availability	E.C.A. Allocation	Availability As on 31.10.96	
1.	Andhra Pradesh	1047.31	1026.18	1119.69	322.28	797.41
2.	Karnataka	569.94	547.10	397.43	123.40	274.03
3.	Tamil Nadu	403.82	356.61	543.95	164.51	379.44
4.	Gujarat	605.00	565.12	611.74	110.53	501.21
5.	Madhya Pradesh	557.20	566.57	566.21	144.24	421.97
6.	Maharashtra	1158.85	1093.07	638.77	212.65	426.12
7.	Rajasthan	495.00	476.15	715.00	173.47	541.53
8.	Haryana	537.90	545.80	737.00	179.97	557.03
9.	Punjab	998.51	963.58	1046.14	248.32	797.82
10.	Uttar Pradesh	2194.50	2198.71	2768.51	620.55	2147.96
11.	Bihar	725.36	761.52	714.63	185.40	529.23
12.	Orissa	364.00	277.18	187.20	88.20	99.00
13.	West Bengal	469.52	424.62	661.36	158.13	503.23
14.	Assam+N.E. States	111.50	99.18	99.17	17.43	81.74
15.	Others	209.32	168.60	176.28	29.75	146.53
Total		10447.73	10069.99	10983.08	2778.83	8204.25

E.C.A. = Essential Commodities Act

Programme on Development Activities

669. SHRI N. DENNIS : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government have adopted any programme to carry on development activities without

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (CAPT. JAI NARAYAN PRASAD NISHAD) : (a) and (b). The Government gives clearance to major developmental activities with requisite environmental safeguards to minimize the adverse environmental effects under the Environment